



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Recovery Division
Southern Regional Office

Tel: 044-2888 0222
Email ID: recoverysro@sebi.gov.in

Recovery Certificate No. 4722 of 2022 and 4723 of 2022

Release of attachment on immovable property attached vide Prohibitory Order No. RO/SRO/1009/2024 and RO/SRO/995/2024 dated July 05, 2024

- Whereas Recovery Certificate Number 4722 of 2022 and 4723 of 2022 dated May 04, 2022 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 3,22,000/- and Rs. 2,15,000/- respectively along with interest / costs / charges / expenses etc. against **Veera Kumar Das Surapanani [PAN- ARBPS2729J]** (Defaulter).
- And Whereas vide Prohibitory Order No. RO/SRO/1009/2024 and RO/SRO/995/2024 dated July 05, 2024, the Recovery Officer had attached the below mentioned immovable property of Defaulter prohibiting him from disposing, transferring, alienating, or charging in respect such attached property:

Sr. No.	Description of the property
1.	Plot No. 398 and 399, Flat No. 401, Surya Jyothi Apts, Block C, KPHB Colony, Kukatpally, Hyderabad - 500072

- And whereas SEBI has recovered an amount of Rs, 4,81,000/- and Rs.2,71,000/- towards full and final settlement of demand raised in the aforesaid recovery certificates;
- Accordingly, in view of completion of recovery certificate, the Prohibitory Order No. **RO/SRO/1009/2024 and RO/SRO/995/2024** dated July 05, 2024 stands rescinded and the aforesaid property mentioned at para 2 is released from attachment in the instant recovery proceedings only.
- This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 r/w Rule 12 of Second Schedule to the Income-tax Act 1961.
- This order shall be served on the concerned Sub-Registrars of the areas where above mentioned property is located and Inspector General of Registration & Controller of Stamps of Telangana for their information and to cancel SEBI's encumbrances/ lien, if any, so created in respect of such property in their record. Further, this order shall also be served to Defaulter.

Given under my hand and seal at Chennai on this **October 05, 2026**.

Digitally signed by
Salmanu Kallara Kalattummal
Date: 05-10-2026 14:48:41

Seal

Recovery Officer



सलमानु के के
SALMANU K K
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Dy. General Manager
भारतीय प्रतिभूति और विनियम बोर्ड, चेन्नई
Securities and Exchange Board of India, Chennai



भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

अनुवर्ती:
Continuation:

CC to:

Inspector General of Registration and Stamps
5-3-953, Registration Bhavan, 4th and 5th Floor,
NizamShahi Road, Osmangunj, M.J.Market,
Hyderabad,
Telangana 500001

Veera Kumar Das Surapanani
Plot No. 398 and 399, Flat No. 401,
Surya Jyothi Apts, Block C,
KPHB Colony, Kukatpally,
Hyderabad – 500072.

[With an advice to remove the encumbrance/lien marked on the immovable property pursuant to the aforesaid Prohibitory Order]



दक्षिणी प्रादेशिक कार्यालय: 'ओवरसीज टॉवर्स' सातवीं मंजिल, 756-एल, अन्ना सालै, चेन्नई - 600 002

Southern Regional Office: Overseas Towers, 7th Floor, 756-L, Anna Salai, Chennai - 600 002. Phone : 044 - 2852 6686, 2888 0222 Fax : 044 - 2888 0333 e-mail : sebisro@sebi.gov.in

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प्रधान कार्यालय: सेबी भवन, 'जी' ब्लॉक, बांद्रा - कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), - मुंबई - 400 051. Head Office: SEBI Bhavan, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051